

LOK SABHA DEBATES

LOK SABHA

Friday, August, 28, 1987/Bhadra 6, 1909
(Saka)

The Lok Sabha met at Eleven of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

OBITUARY REFERENCES

[*English*]

MR. DEPUTY SPEAKER: It is my sad duty to inform the House of the passing away of two of our former colleagues, namely Sarvashri Krishna Dev Tripathy and K.K. Shetty.

Shri Krishna Dev Tripathy was a member of Fourth Lok Sabha during 1967-70 representing Unnao constituency of Uttar Pradesh. Earlier, he had been a member of Third Lok Sabha during 1962-67.

An educationist, Shri Tripathy started his career as a teacher and served in various capacities in a number of educational and social institutions in his native State. He took active part in Quit India Movement and suffered imprisonment in 1942.

A renowned social worker, he evinced special interest in the uplift of the down-trodden and weaker sections of the society.

A veteran parliamentarian, he was associated with several Parliamentary Committees and took keen interest in the proceedings of the House and made valuable contribution to the debates.

Shri Tripathy passed away at Orai (Uttar Pradesh) on July, 31, 1987 at the age of 57 years.

Shri K.K. Shetty was a member of the Fifth Lok Sabha during 1971-77 representing Mangalore constituency of the then State of Mysore. He was also a member of the Mysore State Legislative Council during 1956-70.

An able parliamentarian, Shri Shetty served as Deputy Chairman of the Mysore State Legislative Council during 1956-58. Later in 1968, he was elevated to the high office of Chairman and occupied that position till 1970. A veteran freedom fighter, he took active part in the freedom struggle and suffered imprisonment.

An agriculturist by profession and a protagonist of trade union activities, Shri Shetty was associated with several trade unions. A well known social worker, he took keen interest in the spread of kisan movement and worked for uplift of weaker sections of the society. A widely travelled person, Shri Shetty was also a journalist and a

litterateur. He wrote several novels, stories and dramas, and also edited and published three Kannada weeklies.

Shri Shetty passed away at Mangalore on 15 August, 1987 at the age of 87 years.

We deeply mourn the loss of these friends, and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while as a mark of respect to the deceased.

The Members stood in silence for a short while.

[*English*]

PROF. MADHU DANDAVATE (Rajapur): Sir, if you look at the List of Business that has been circulated today, you will find that there are two bills for introduction, nine for consideration, two discussions under rule 193 and Private Members' Bills. I do not know how, physically, such an agenda is going to be accommodated. I do not know what the Minister of Parliamentary Affairs ... (*Interruptions*)

MR. DEPUTY SPEAKER: You are a professor of physics; you can do anything. With your cooperation and the cooperation of all other Members, we shall try..... (*Interruptions*)

PROF. MADHU DANDAVATE: We can live in time, but not in space, Sir. (*Interruptions*)

MR. DEPUTY SPEAKER: We will see. After the Question Hour, we will see.

THE MINISTER OF HOME AFFAIRS

(S. BUTA SINGH): It only shows how much of the time of the House has been wasted on frivolous issues.

MR. DEPUTY SPEAKER: Now Question 480.

ORAL ANSWERS TO QUESTIONS

[*English*]

Applications for Pension to Freedom Fighters from Tamil Nadu

*480. SHRI R. JEEVARATHINAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of applications received for grant of freedom fighters' pension duly recommended by Government of Tamil Nadu;

(b) out of which how many applications have been considered so far; and

(c) the number of applications still pending and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTA MANI PANIGRAHI): (a) to (c). No separate figures have been maintained about the number of applications recommended/not recommended by the Government of Tamil Nadu. However, 11925 applications had been received within the prescribed time limit from the State of Tamil Nadu. This includes delayed applications in which delay has been condoned. Pension has been sanctioned in 3850 cases upto 31.7.987, 2 cases are pending for want of verification report/clarification from the Government of Tamil Nadu and the remaining cases have not been found eligible for grant of pension under the provisions of